

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K.13021/01/2017-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 24th March, 2017.

NOTIFICATION

In exercise of the powers conferred by section 95 of the Constitution of Jammu and Kashmir, the President is pleased to appoint Shri Justice Badar Durrez Ahmed, Judge of the Delhi High Court, to be the Chief Justice of the Jammu and Kashmir High Court with effect from the date he assumes charge of his office.

mk
24/3/2017

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

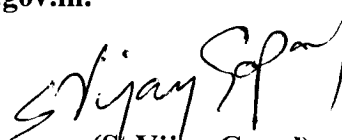
The Manager,
Government of India Press,
FARIDABAD

Dated 24.03.2017.

No. K. 13021/01/2017-US.II

Copy to:-

- 1 Shri Justice Badar Durrez Ahmed, Judge, Delhi High Court, New Delhi.
- 2 The Secretary to the Governor, Jammu & Kashmir, Jammu/Srinagar.
- 3 The Secretary to the Acting Chief Justice, Jammu & Kashmir High Court, Jammu/Srinaga
- 4 The Chief Secretary, Government of Jammu & Kashmir, Jammu/Srinagar.
- 5 The Registrar General, Jammu & Kashmir High Court, Srinagar.
- 6 The Accountant General, Jammu & Kashmir, Srinagar.
- 7 The Secretary to Lt. Governor, Govt. of NCT of Delhi, Delhi.
- 8 The Secretary to the Chief Minister, Govt. of NCT of Delhi, Delhi.
- 9 The Secretary to Chief Justice, Delhi High Court, New Delhi.
- 10 The Chief Secretary, Government of NCT of Delhi, Delhi.
- 11 The Registrar General, Delhi High Court, New Delhi.
- 12 President's Secretariat, (CA.II Section), New Delhi
- 13 PS to Principal Secretary to the Prime Minister, New Delhi.
- 14 Additional Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 15 PS to ML&J/PS to MoS (L&J)/PSO to Secretary (J)/JS(J.I)/D.S.(Desk)/S.O.(Desk).
- 16 Notification copy uploaded on the website of the Department of Justice, Government of India, New Delhi at www.doj.gov.in.



(S. Vijay Gopal)

Under Secretary to the Government of India

Tele: 2338 2978